



The Indian Stamp and The Registration (Tamil Nadu Amendments) Amendments
Act, 2009

Act 29 of 2009

Keyword(s):

Indian Stamp, Registration

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 6th August 2009 and is hereby published for general information:—

ACT No. 29 OF 2009

***An Act to amend the Indian Stamp and the Registration
(Tamil Nadu Amendment) Act, 2006***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Stamp and the Registration (Tamil Nadu Amendment) Amendment Act, 2009.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu
Act
13 of 2008.

2. In section 1 of the Indian Stamp and the Registration (Tamil Nadu Amendment) Act, 2006, in sub-section (3), after the expression "by notification, appoint", the expression "and different dates may be appointed for different provisions of this Act." shall be inserted.

Amendment of section 1.

(By order of the Governor)

S. DHEENADHAYALAN,
*Secretary to Government,
Law Department.*